

**GOVERNMENT OF KARNATAKA**



**KARNATAKA LOKAYUKTA**

No:UPLOK-2/DE/403/2015/ARE-7

Multi Storied Buildings,  
Dr.B.R.Ambedkar Veedhi,  
Bengaluru-560 001,  
Date: 19/01/2019

**RECOMMENDATION**

Sub:- Departmental inquiry against Sri Rangegowda, the then Chief Officer, Town Municipal Council, Arasikere, Hassan District – Reg.

- Ref:-1) Government Order No.ನಲಇ 23 ಡಿಎಂಕೆ 2015 Bengaluru dated 15/07/2015
- 2) Nomination order No.UPLOK-2/DE/403/2015 Bengaluru dated 27/07/2015 of Upalokayukta-2, State of Karnataka, Bengaluru.
- 3) Inquiry Report dated 17/01/2019 of Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru

The Government by its Order dated 15/07/2015 initiated the disciplinary proceedings against Sri Rangegowda, the then Chief Officer, Town Municipal Council, Arasikere, Hassan District (hereinafter referred to as Delinquent Government Official for short as **DGO**) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-2/DE/403/2015 dated 27/07/2015 nominated Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO Sri Rangegowda, the then Chief Officer, Town Municipal Council, Arasikere, Hassan District was tried for the following charge:-

That you DGO – Sri Rangegowda, Chief Officer, TMC, Arasikere, Hassan District while discharging your duties:

(a) The complainant filed a private complaint before the Principal District and Sessions Judge, Hassan under Section 200 of Code of Criminal Procedure against you-DGO and respondent Nos.2 to 6 (as mentioned in the 12(3) report) alleging that, you are being public/Government servants have obtained the cheque of Rs.2,80,000/- by forging the documents to receive grant of Government fund under the guise of construction of Community Hall of Adi Dravida Community without having site and credited the entire amount to their individual accounts by giving the said cheque issued by you-DGO and you were assisted by respondent Nos.2 to 6 (as mentioned in the 12(3) report) in misappropriating the said Government grant and thereby the respondent Nos.2 to 6 (as mentioned in the 12(3) report) have abetted in the commission of offences punishable under Sections 409, 420 r/w 34 of Indian Penal Code and Section 13(1)(c) r/w Section 13(2) of Prevention of Corruption Act, 1988.

(b) The said complaint was referred for investigation u/s 156(3) of Code of Criminal Procedure to the Superintendent of Police, Karnataka Lokayukta, Hassan by the Principal District and Sessions Judge Court, Hassan.

(c) On the basis of the said complaint, the Lokayukta Police, Hassan registered a case in their Station Crime No.3/2012 for the above said offences and after investigation, the Investigating Officer on investigation, submitted Charge-sheet before the jurisdictional Court against you-DGO and respondent Nos.2 to 6 (as mentioned in the 12(3) report) i.e., Principal District and Sessions Judge Court at Hassan.

(d) The above said facts and materials on record and report submitted by the Lokayukta Police, Hassan, a case of misconduct and misappropriation of the amount of Rs.2,80,000/- is made out against you-DGO and respondent Nos.2 to 6(as mentioned in the 12(3) report). Hence, by sending copy of the observation note, comments of you-DGO and respondent Nos.2 to 6 (as mentioned in the 12(3) report) were called for him, they filed comments.

Thereby you failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of Government Servant and thus you are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules 1966.

4. The Inquiry Officer (Additional Registrar of Enquiries-7) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has proved the above charges against DGO Sri Rangegowda, the then Chief Officer, Town Municipal Council, Arasikere, Hassan District.

5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry

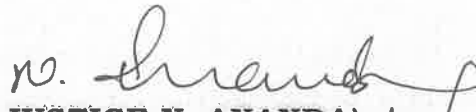
Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement submitted by DGO, he has retired from service on 28/02/2016 (during the pendency of inquiry).

7. Having regard to the nature of charge proved against DGO Sri Rangegowda, it is hereby recommended to the Government for imposing penalty of permanently withholding 50% of pension payable to DGO Sri Rangegowda, the then Chief Officer, Town Municipal Council, Arasikere, Hassan District.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
**(JUSTICE N. ANANDA)**  
Upalokayukta-2,  
State of Karnataka,  
Bengaluru